

Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

Policy Circular No. 05/ 2015-20

Dated 4th April, 2018

To

1. All Custom Authorities
2. APEDA, New Delhi
3. Federation of Indian Export Organisations (FIEO)
4. All Regional Authorities of DGFT
5. All EPCs
6. All concerned

Subject: Clarification regarding export policy of Roasted Gram - Removal of packing restriction - Reg .

DGFT has received representations from exporters of Roasted Gram stating that while export of Pulses was earlier 'Prohibited', 'Roasted Gram' (whole/split), a value added product, was allowed for export in consumer packs upto 1 (one) Kg, vide DGFT Notification No. 31 dated 21.01.2016 read with No. 40 dated 15.02.2016. Now the Government has removed 'Prohibition' on export of all varieties of pulses including organic pulses, vide DGFT Notification No. 38 dated 22.11.2017, however, the export of Roasted Gram (split / whole) is still subjected to the packaging restrictions, which need to be removed.

2. The matter has been examined. **As the export of all varieties of pulses, including organic pulses, are free for export, vide DGFT Notification No. 38 dated 22.11.2017, the packaging restriction imposed vide DGFT Notification No. 40 dated 15.02.2016, on export of roasted gram would no longer be applicable.**

3. This issues with the approval of Director General of Foreign Trade.



(Arunoday Goswami)
Joint Director General of Foreign Trade
Tele No. 011-23063419
e-mail : arunoday.goswami @nic.in

[Issued from F. No. 01/91/180/1776/AM10/EC(Part)]